



2026:AHC:44403

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 626 of 2026

Sudarshan

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s) : Kirtikar Pande

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. At the outset, learned counsel for the petitioner prays for and is permitted to correct the description of respondent no.4 in the prayer clause no.1 of the instant writ petition, during the course of the day.

2. Heard learned counsel for the parties.

3. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ, order or direction in the nature of mandamus to respondent no.2/ Consolidation Officer, Sikandarpur, District Ballia to decide the Case No. TB26/CO (Virendar Vs. Magani and others), under Section 9A(2) of C.H. Act dated 13.02.2024 (as Annexure No.1 to this writ petition), filed by the applicant/contesting respondent no.4, in respect to the Khata No. 1456A, situated in revenue Village- Pur, Pargana- Sikandarpur Purvi, Tehsil- Sikandarpur, District Ballia, pending before him expeditiously and within a period, so prescribed by this Hon'ble Court."

4. It is submitted that opposite parties in the original objection under Section 9-A(2) of the U.P.C.H. Act have already appeared in the proceedings and the case is ready for final adjudication.

5. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

6. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law,

by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **ten months** from the date of production of certified copy of this order.

7. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

February 26, 2026
VR